

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCHC.P. No.287 OF 2003
IN
O.A. No.2250 OF 2002

New Delhi, this the 19th day of February, 2004

HON'BLE SHRI SHANKER RAJU, JUDICIAL MEMBER
HON'BLE SHRI S.A. SINGH, ADMINISTRATIVE MEMBERShri R.P. Chawla,
S/o Lt. Shri Sohan Lal Chawla,
R/o F-73, Naraji Nagar,
New Delhi.Working as Asstt. Laundry Supervisor,
Laundry Department, Safdarjang Hospital,
New Delhi.Applicant
(By Advocate : Shri M.L. Chawla)

Versus

1. Dr.Jagdish Prasad,
Principal & Medical Superintendent
Safdarjang Hospital, New Delhi-110016.
.....Respondents
(By Advocate : Shri S.M. Arif)

ORDER (ORAL)

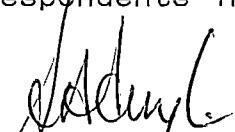
SHRI SHANKER RAJU, :

Learned course of the applicant states that the DPC had considerd the records of 1981 while considering his case for IIInd financial upgradation under the ACP Scheme and rejected the same. According to him, the respondents cannot take into consideration the earlier record of 1981, which had never been communicated to the applicant.

2. On the other hand, Shri S.M. Arif, learned counsel contends that the direction of the Court were to consider the case of the applicant in accordance with the instructions and once the Committee had arrived at a decision and the the decision giving rise to a fresh cause of action, which cannot be gone into the present Contempt Petition.

(2)

3. Having regard to the rival contentions of the parties and in view of the settled position of law, the present Contempt Petition is dismissed and notice issued to the respondent is discharged. The applicant is granted liberty to assail the aforesaid action of the respondents in accordance with law, if so advised.



(S.A. SINGH)
ADMINISTRATIVE MEMBER



(SHANKER RAJU)
JUDICIAL MEMBER

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